

BEFORE THE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH AT PUNE  
Original Application No.42/2023

Mr. Oswald Fernandes & Anr.:

Applicants

**Vs**

The Goa Coastal Zone Management Authority  
& Ors:

Respondents

**COUNTER AFFIDAVIT FILED ON BEHALF OF RESPONDENT No. 3,  
NCSCM, ON THE ABOVE ORIGINAL APPLICATION AND ON THE  
REJOINDER OF ORIGINAL APPLICANTS FILED ON 15/02/2026**

Dr. Purvaja Ramachandran, D/o G. V. Ramachandran, aged about 58 years, currently working as Scientist G & Division Chair in the National Centre for Sustainable Coastal Management (NCSCM), Chennai, Ministry of Environment, Forest and Climate Change, do hereby solemnly affirm and state on oath as follows:


1. I state that I am competent and authorized to affirm the present Affidavit on behalf of the National Centre for Sustainable Coastal Management (NCSCM), Ministry of Environment, Forest and Climate Change (3<sup>rd</sup> Respondent) in the captioned proceedings. I have perused and examined the records of the matter and I am fully conversant with the facts and circumstances of the case.



*Purvaji*  
Authorised Signatory  
Scientist G & Division Chair  
National Centre for Sustainable Coastal Management  
Ministry of Environment, Forest & Climate Change  
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2. I state that I have perused and understood the contents of the present petition. At the outset, I deny all averments, submissions, statements and allegations made therein except as may be specifically admitted herein after.
3. It is humbly submitted that, the National Centre for Sustainable Coastal management (NCSCM) (Respondent No. 3), functions under the Ministry of Environment, Forest & Climate Change (MoEF&CC), Government of India, in the Anna University Campus at Chennai and is an authorized agency authorized by MoEF&CC, Govt. of India for preparation of the Coastal Zone Management Plans (called as CZMPs henceforth) and Coastal Regulation Zone (CRZ) maps, as per the CRZ Notifications, 2011 and 2019.
4. It is humbly submitted that, the averments made out in the Application in the present case regarding CRZ violations and illegal constructions in the CRZ area in Goa, etc, are all not related to NCSCM (Respondent No. 3). The same are dealt/regulated by the concerned authorities and other Respondents of the State of Goa.
5. It is submitted that the Ministry of Environment, Forest and Climate Change (MoEF&CC) vide MoEF&CC letter dated 22/08/2024 (copy enclosed as **Annexure 1**) asked Respondent No. 1, GCZMA to consider amendment to Goa



  
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CZMP (2011) in the updation of CZMP as per **CRZ Notification, 2019** and expedite the process, as per various NGT orders and the minutes of the 45th and 46th NCZMA meetings.

6. It is submitted that the Ministry of Environment, Forest and Climate Change (MoEF&CC) vide MoEF&CC letter dated 7/08/2025 (copy enclosed as **Annexure 2**) asked Respondent No. 1, GCZMA to use the revised CZMP of Goa as recommended in the 19<sup>th</sup> meeting of the Technical Scrutiny Committee and update the CZMP as per **CRZ Notification, 2019** and expedite the process, as per various NGT orders and the minutes of the 45th and 46th NCZMA meetings

7. It is submitted that in para 4.7 of the minutes of the 45th NCZMA meeting (copy enclosed as **Annexure 3**), the following directions have been given to Respondent No. 1, GCZMA.

*"CZMP - 2011 recommended by NCZMA. Prepare CZMP, 2019 by December 2022".*

8. It is submitted that in para 4.3/4 of the minutes of the 46th NCZMA meeting (copy enclosed as **Annexure 4**), the following directions have been given.

*"After deliberation, NCZMA directed that all Coastal States / UTs whose CZMP / ICRZP are yet to be finalised as per*



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*CRZ Notification 2019, must complete the same within two months. It was also directed that if CZMPs as per CRZ Notification, 2019 are not submitted within given time-line of two months, no projects i.e. Private / Government should be considered for CRZ clearance as per CRZ Notification 2011 in such areas".*

9. It is submitted that as per the enclosed MoEF&CC letter dated 22/08/2024 (Annexure 1) and minutes of the 45th and 46th NCZMA meetings (Annexure 3 and Annexure 4), Respondent No.1, GCZMA have been asked to expedite preparation of CZMP **2019**, failing which "...no projects i.e. Private / Government should be considered for CRZ clearance as per CRZ Notification 2011 in such areas".
10. It is submitted that the National Centre for Earth Science Studies (NCESS), Ministry, of Earth Sciences (MoES), Government of India, Trivandrum, are preparing the updated CZMP of Goa as per the CRZ Notification, **2019**.
11. It is submitted that all modifications proposed by the Applicants as well as by the Respondent No. 1, GCZMA itself and others in the CZMP (**2011**), can be incorporated in the new CZMP (2019) finalized by NCESS Trivandrum, as per CRZ Notification, **2019**.




*[Signature]*  
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12. It is submitted that as per the Press report published in the Goan Network dated 20/01/2026 and various other media, the GCZMA (Respondent No. 1) has stated that the draft CZMP (2019) maps are currently being circulated only among Block Development Officers (BDOs) for their comments and not for public scrutiny and has assured that once the draft CZMP is officially made public, citizens will be given adequate time-between 30 and 60 days to submit suggestions and objections, followed by public hearings, as mandated under CRZ norms. Thus, it is submitted that the draft CZMP (2019) maps of Goa prepared by NCESS Trivandrum, as per CRZ Notification, 2019, are ready for conducting public hearings and it is submitted that this is not the right time to go back to CRZ Notification, 2011. It is submitted that all modifications proposed by the Applicants as well as by the Respondent No. 1, GCZMA itself and others in CZMP (2011), can be incorporated in the new CZMP (2019) being finalized by NCESS Trivandrum, as per CRZ Notification, 2019, as already advised by the MoEF&CC, Govt. of India in Annexures 1 and 2.

13. It is submitted that the Khazan Land data of Goa was provided to this Respondent No. 3, NCSCM by the Department of Water Resources, Government of Goa. A copy of the Approved and signed Coastal Zone Management Map No. GA 1 of Goa, prepared as per the CRZ Notifications, 2011 is enclosed as Annexure 5. In this map (Annexure 5),



  
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it is mentioned at Sl. No. V) under “**Data Source**” that the Data Source for Khazan Land data is the Department of Water Resources, Government of Goa. It is submitted that the Department of Water Resources, Government of Goa may provide the Khazan Land data once again to NCESS Trivandrum, through the Respondent No. 1, GCZMA and NCESS Trivandrum who are preparing the new CZMP (2019) of Goa as per CRZ Notification, **2019**, may incorporate the Khazan land data as well as the sand dune data being pointed out by the Applicants and update the draft CZMP (2019), before submitting the same to the MoEF&CC, New Delhi for approval.

14. It is submitted that this 3<sup>rd</sup> respondent, NCSCM, Chennai, is entirely dependent on project funds for all expenditures, including payment of salaries to its scientists and staff, and that no separate funding or budget is allotted to NCSCM even for salary payments. Therefore, this answering respondent will require separate adequate funding from the GCZMA, the 1<sup>st</sup> Respondent, to undertake any exercise for possible modification or rectification of the CZMP (2011) maps, **if ordered by this Hon’ble Tribunal.**

15. It is submitted that this respondent No. 3 seeks liberty and reserves the right to file a detailed / para-wise affidavit as and when required or if so directed by this Hon’ble



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Tribunal. This respondent denies all allegations contained in the petition, except those specifically admitted herein.

16. Hence it is humbly submitted that in view of the averments made above, this Hon'ble Tribunal may be pleased to pass further orders which may be found necessary in the interest of justice.

What is stated above in paragraphs 1 to 16 are true to my knowledge, information and belief is derived from records and/or obtained from the 3rd respondent, and I believe the same to be true.

DEPONENT  
Authorised Signatory

Scientist - G & Division Chair

National Centre for Sustainable Coastal Management

Ministry of Environment, Forest & Climate Change

Government of India, Anna Uni. Campus

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Signed before me by the deponent who is personally known to me on this the ----- day of March, 2026 at my office at Chennai.

Dated this the ----- day of March, 2026.

Attesting Officer



M.SARAVANAN, B.Sc.,B.L.,  
ADVOCATE & NOTARY PUBLIC  
No.29, 2nd Cross Street, Sankar Nagar  
Pammal, Chennai - 600 075.  
Cell : 9841081607

**F. No.19-17/2019-IA.III (E-121535)**  
**Government of India**  
**Ministry of Environment, Forest & Climate Change**  
**IA-III Section (CRZ)**

Indira Paryavaran Bhavan  
 Jor Bagh Road  
 New Delhi-110003  
**22<sup>nd</sup> August, 2024**

**To**

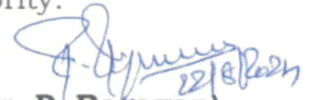
**The Member Secretary**  
 Goa Coastal Zone Management Authority  
 C/o- Department of Environment & Climate Change  
 4<sup>th</sup> Floor, Dempo Tower, Patto, Plaza, Panjim, Goa  
 E-mail: [goacoastalzone@gmail.com](mailto:goacoastalzone@gmail.com)

**Sub.: Delineation of Property bearing Chalta No.4 of P. T. Sheet No.108 situated in Panaji – regarding.**

Sir,

This has reference to your letter dated 19/07/2024 forwarding the amendment request in CZMP 2011 w.r.t. property bearing Chalta No.4 P.T.Sheet No.108.

2. In this regard, it is to inform that as per Hon'ble NGT directions in O.A. No. 04 of 2013 with Appeal No. 18 of 2017 and O.A. No. 249 of 2023 and based on the views of NCZMA in its 45<sup>th</sup> and 46<sup>th</sup> meeting, all the coastal States/UT's have been directed to expedite the updation of CZMP as per CRZ Notification 2019.
3. Accordingly, it is requested to consider the instant amendment request in the updation of CZMP as per CRZ Notification 2019 and expedite the updation process in compliance of Hon'ble NGT orders and directions of NCZMA for early approval.
4. This is issued with the approval of the Competent Authority.



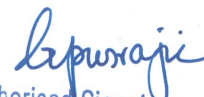
**(Dr. P. Ragavan)**  
**Scientist 'E' (CRZ)**

Email: [ragavan.p@gov.in](mailto:ragavan.p@gov.in)

Copy to:

1. The Director, National Centre for Sustainable Coastal Management (NCSCM) Koodal Building, Anna University Campus, Chennai-600025, Tamil Nadu E-mail: [director@ncscm@res.in](mailto:director@ncscm@res.in)
2. Office copy / Guard file.





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F.No.IA3-12/13/2021-IA.III (E-153025)  
Government of India  
Ministry of Environment, Forest and Climate Change  
IA.III Section (CRZ)

Indira Paryavaran Bhawan  
Jor Bagh Road  
New Delhi-110003  
Dated: 7<sup>th</sup> August, 2025

To,

The Member Secretary,  
Goa Coastal Zone Management Authority (GCZMA)  
Department of Science, Technology & Environment,  
1<sup>st</sup> Floor, Pandit Deendayal Upadhyay Bhawan,  
Behind Pundalik Devasthan, Near Sanjay School,  
Porvorim, Bardez, Goa-403521  
Email: [dir-ste.goa@nic.in](mailto:dir-ste.goa@nic.in); [goacoastalzone@gmail.com](mailto:goacoastalzone@gmail.com)

**Subject: Updation of approved CZMP 2011 and its use as base maps for CZMP 2019 -regarding.**

Sir,

This has reference to letter No.GCZMA/GEN-MISC/13-14/P-VII/518, dated 15/07/2025 regarding the Updation of approved CZMP 2011 and their use as base maps for CZMP 2019.

2. In this regard, the Technical Scrutiny Committee in its 19<sup>th</sup> meeting held on 28/02/2025 has recommended the revision of the Goa CZMP 2011 based on the revised bund data provided by the GCZMA, and directed the GCZMA to submit the revised maps to the MoEF&CC for final approval by the NCZMA/MoEF&CC.

3. The matter has been examined in this Ministry and it is felt that since the Government of Goa is currently in the process of updating the CZMP in accordance with the CRZ Notification, 2019, it may be appropriate that the revised CZMP 2011, as recommended by the TSC, be used as the baseline for preparing the updated CZMP under the CRZ Notification, 2019, instead of seeking approval for the revised CZMP under the 2011 Notification. You are therefore, requested to take appropriate action accordingly.

4. This is issued with the approval of the Competent Authority.

Yours faithfully,



(Dr. H. Kharkwal)  
Scientist 'F' (CRZ)

Copy to:

1. The Director, NCSCM, Ministry of Environment, Forest and Climate Change, Anna University Campus, Chennai-600025, Tamil Nadu.
2. Office copy / Guard file



*M. Saravanan*  
**M. SARAVANAN, B.Sc., B.L.,**  
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*M. Saravanan*  
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**MINUTES OF THE 45<sup>th</sup> MEETING OF THE NATIONAL COASTAL ZONE MANAGEMENT AUTHORITY (NCZMA) HELD ON 1<sup>st</sup> SEPTEMBER, 2022 AT NEW DELHI**

The 45<sup>th</sup> meeting of the National Coastal Zone Management Authority (NCZMA) was held in the Ministry of Environment, Forest and Climate Change, New Delhi on 01<sup>st</sup> September, 2022 through Hybrid mode (Physical / Video Conferencing), under the Chairpersonship of Secretary, Ministry of Environment, Forest and Climate Change. The list of participants is at Annexure. After deliberations, the following decisions were taken in the meeting: -

**1. Opening remarks of the Chairman.**

Secretary (EF&CC) and the Chairperson of the National Coastal Zone Management Authority (NCZMA) in her opening remarks mentioned that this was the 1<sup>st</sup> meeting of the reconstituted NCZMA and welcomed all the members. The Chairperson emphasized that the Authority has been assigned with the task to take measures for protection of Coastal and Marine Environment, co-ordination with CZMAs, approval of CZMPs, policy guidance and such other tasks. It was also informed that with the guidance from NCZMA, Ministry had undertaken various initiatives and streamlined the procedures for CRZ clearance. The Chairperson also flagged the issue of violations of CRZ regulations in coastal areas, role of CZMAs and directed that the CZMAs needed to work together with the respective Pollution Control Boards and the State/ UTs Governments so that strict action is taken against violations of CRZ regulations as per the powers delegated under the EP Act, 1986/ CRZ Notifications as applicable.

The Chairperson also mentioned that NCZMA has been repeatedly advising States to finalise their respective CZMPs as per the 2019 notification. However, the progress made by the States/UTs in this regard, so far had not been satisfactory. It was mentioned that so far only Odisha, 2 district of Maharashtra, and Great Nicobar have finalised their CZMP/ ICRZP and proposals from Little Andaman and Karnataka were being considered in this meeting. It was also highlighted that the States needed a futuristic CZMP/ICRZP in order to have a balance between developmental activities and environmental protection.

Thereafter, further deliberations were initiated on the agenda items.

**(ii) Details of Proposals and Agenda by the Member Secretary**

The Joint Secretary (CRZ), MoEF&CC and Member Secretary, NCZMA took up the Agenda items to be discussed during the meeting.

**2. Confirmation of the Minutes of the 44<sup>th</sup> Meeting of the National Coastal Zone Management Authority (NCZMA) held on 22<sup>nd</sup> February, 2022 at MoEFCC, New Delhi through VC.**

The NCZMA, noted that no comments had been received regarding the Minutes of the 44<sup>th</sup> Meeting of the National Coastal Zone Management Authority (NCZMA) held on 22<sup>nd</sup> February, 2022 and confirmed the same.



*S. Purraj*

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### 3. Item wise Action taken on decisions taken in the 44<sup>th</sup> NCZMA held on 22<sup>nd</sup> February, 2022

The Joint Secretary (CRZ), MoEF&CC and Member Secretary, NCZMA presented brief item wise action taken report on last meeting of the 44<sup>th</sup> NCZMA held on 22<sup>nd</sup> February, 2022 and NCZMA noted that all required actions had been taken.

### 4. Consideration of proposals:

With the permission of the Chairperson, discussions on each agenda item were taken up *ad-seriatim*.

#### 4.1 Final SOP for Authorized Agencies and related issues for uniformity in preparation of CRZ Maps and others issues

The NCZMA during its 44<sup>th</sup> meeting had accepted and recommended the SOP subject to some amendments.

The final approved SOP prepared by NCSCM was released virtually by NCZMA Chairperson. The Chairperson appreciated the efforts put in for preparation of the document and hoped that it would be a very easy useful tool for preparation of CRZ Map by all the authorized Seven Institutes / Agencies by MoEF&CC. She also mentioned that the maps prepared with the help of the SOP shall have uniformity irrespective of the Institutes which had prepared the same. The Chairperson also stressed that capacity building of these Institutes should also be undertaken so that they are able to prepare the required marine EIA reports for CRZ Clearance also.

#### 4.2 Presentation on ICRZ plans of Little Andaman Island as per ICRZ Notification, 2019

The Andaman & Nicobar Administration presented the status of ICRZ plans of Little Andaman Island and the Authority took note of the fact that the draft ICRZPs had been prepared on a 1:25000 scale map identifying and classifying the CRZ areas within the respective territories in accordance with the guidelines provided for in the respective Notifications.

The NCSCM, Chennai highlighted the observations of the Technical Scrutiny Committee (TSC) on Little Andaman Island and stated that the TSC had examined and found the ICRZ Plans of Little Andaman Island in order and that it could be considered for approval.

Based on the deliberations held, the NCZMA recommended the ICRZ Plans of Little Andaman Islands prepared on the basis of ICRZ Notification, 2019 for approval by the Ministry.

#### 4.3 Presentation on CZMP of Karnataka as per CRZ Notification, 2019

The Principal Secretary & Chairman, Karnataka Coastal Zone Management Authority (KCZMA) made a presentation on the Coastal Zone Management Plans (CZMPs) of all the three coastal districts viz. Dakshina Kannada, Udupi and Uttara Kannada of the State of Karnataka. It was informed that these plans have undergone stakeholders' meetings and had been duly approved by the State Government. It



was also informed that objections / suggestions received from various stakeholders had been examined and suitably incorporated, as admissible. It was further informed by Director, NCSCM that the CZMPs of Karnataka had been scrutinised by the Technical Scrutiny Committee constituted for the task, at NCSCM, Chennai and were found to be in order.

Based on the presentation made and deliberations held, the NCZMA recommended the CZMPs of Karnataka as per CRZ Notification, 2019 for approval by the Ministry. The NCZMA also appreciated the efforts of Karnataka State for being the second State in finalizing the updation / revision of CZMP of all concerned Districts as per CRZ Notification, 2019.

#### 4.4 Presentation on CZMP 2011 of Goa State as per CRZ Notification 2011

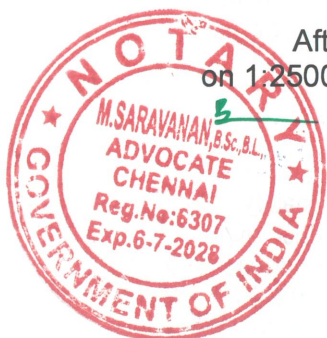
The Secretary, Environment of Government of Goa made a presentation on the revised Coastal Zone Management Plans (CZMPs) 2011 prepared on 1:25000 and 1:4000 Scale. It was also informed that objections / suggestions received from various stakeholders had been examined and suitably incorporated in the CZMP maps on 1:25000 and 1:4000 Scale.

The Secretary, Env't., Government of Goa mentioned that Public Hearing had been conducted based on the CZMP Maps of scale 1:25,000 and 1:4000 and hence, NCZMA may consider approving both the CZMPs in 1:25,000 scale as well as that on 1:4000 scale. The Secretary Environment , Govt. of Goa also submitted that CRZ Notification, 2019 should be read in totality, to which it was clarified that the proposal of Goa was as per CRZ Notification, 2011, and as such, it had to be as per the provisions of CRZ Notification, 2011. Secretary, Govt. of Goa also made a reference to the NCZMA meeting held on 13.1.2020 regarding preparation of CZMP maps on 1:4000 scale. It was clarified that NCZMA had observed in the aforesaid meeting that CRZ Notification, 2011 required local level maps to be prepared on 1:4000 scale . Secretary, Env't., Govt. of Goa further submitted that other issues which were not directly related to CZMP approval viz. re-verification of demarcation of sand dunes, demarcation of bays, issue related to fishing wards, etc. and that the same shall be taken up separately by the State Government .

It was informed by Director, NCSCM that the CZMPs of Goa on the scale of 1:25,000 and 1:4000, as submitted by the State Government, had been scrutinised by the Technical Scrutiny Committee constituted for the task, at NCSCM, Chennai.

The NCZMA, after detailed deliberations, concluded that as per the extant provisions of CRZ Notification 2011, NCZMA could only recommend the CZMP maps prepared on a scale of 1:25000 which had been found to be in order by the Technical Scrutiny Committee as informed by Director, NCSCM. It was clarified that in so far as the issue of local level maps , prepared on a scale of 1:4000, was concerned, State Govt. could consider approving it at their own level , if found necessary, as per the extant provisions of CRZ Notification, 2011.

After detailed deliberation, NCZMA recommended the CZMP of Goa prepared on 1:25000 scale as submitted by Govt. of Goa for approval by the Ministry.



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#### 4.5 Amendment in the provisions of the IIMP for developmental projects in the Lakshadweep Islands

The Member Secretary of NCZMA informed to the Authority that the Lakshadweep Administration *vide* letter dated 24<sup>th</sup> August, 2021 had proposed for amendment in the provisions of the Integrated Island Management Plan (IIMP) for developmental projects in the Lakshadweep Islands.

As IIMPs have been prepared considering the recommendations made by Hon'ble Justice R.V. Raveendran Committee which has also been approved by the Hon'ble Supreme Court, the Ministry has proposed to consider the amendment in the IIMP as under:

Para as per IIMP report	Amendment Sought by the Lakshadweep Administration	Amendment considered by the MoEF&CC
All the tourist operations shall have a mandatory clearance from LCZMA, Lakshadweep Environment Department and the respective Island Panchayat	All the tourist operations shall have a mandatory clearance from LCZMA and Lakshadweep Environment & Forest Department	All the tourist operations shall have a mandatory clearance from LCZMA, Lakshadweep Environment & Forest Department in consultation with the respective Island Panchayat

As the Ministry as well as Lakshadweep Administration had conveyed No Objection on the recommendations of Hon'ble Justice Raveendran Committee Report before the Hon'ble Supreme Court, legal opinion from the Ministry of Law and Justice was sought by the Ministry *vide* UO Note dated 1<sup>st</sup> February, 2022 on whether the proposed changes in IIMP would be legally tenable.

The Ministry of Law and Justice *vide* communication dated 18<sup>th</sup> April, 2022 informed that there was no objection to the proposed amendment as suggested by the Ministry and the same appeared to be in tune with the recommendations made by Hon'ble Justice Raveendran (Retired) Committee Report which had been taken judicial notice of by the Hon'ble Supreme Court in its order dated 10/08/2015.

In view the above, Lakshadweep Administration was requested to examine the amendment rationalized by the Ministry, and forwards its proposal in consultation with the Lakshadweep Coastal Zone Management Authority, for further consideration by the National Coastal Zone Management Authority / Ministry. The Lakshadweep CZMA *vide* letter dated 29/04/2022 requested for amendment in the provisions of the IIMP as suggested by the Ministry. After detailed deliberation the Authority recommended for approval by the Ministry the amendment as proposed by the Lakshadweep CZMA as under:

"All the tourist operations shall have a mandatory clearance from LCZMA, Lakshadweep Environment & Forest Department in consultation with the respective Island Panchayat".



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#### 4.6 Issues related to preparation of Coastal Zone Management Plan of Kerala as per the CRZ Notification, 2019

The Government of Kerala made a presentation related to their CZMP as per 2019 Notification and pointed out that the term 'legally designated urban areas' is not defined under the CRZ Notifications and therefore, 'Urban Areas' designated by the Acts or Rules or the Census Towns as per 2011 Notification ought to be considered as 'Legally Designated Urban areas'. The Solid Waste Management Rules, 2016 notified by the Ministry vide S.O 1357 (E), dated 8<sup>th</sup> April, 2016 under the E(P) Act 1986, mentions, "Census Town" means the Urban Area as defined by the Registrar General and the Census Commissioner. The State of Kerala opined that the 'Census Town' as defined in the Ministry's Solid Waste Management Rules, 2016 may be considered as 'legally designated urban areas' for the purposes of the CRZ Notification, which is also notified under the E(P) Act.

It was informed that 66 Panchayats included in Kerala's notification of 2011 and 175 Panchayats included in Kerala's notification of 2021 were notified as Census Towns. It was submitted that 175 Panchayat notified by Government of Kerala as 'Legally designated Urban Areas' be considered for the purposes of classification under CRZ-II as per the CRZ Notification, 2019.

After detailed deliberations, the Authority recommended that 66 Category-I Coastal Grama Panchayats notified before the issue of CRZ Notification, 2019 be considered for approval by the Ministry as '*other existing legally designated urban areas*' as per the CRZ Notification, 2019 i.e. existing as on the date of issue of CRZ, 2019 notification. It was submitted that such Category-1 Panchayats met the criteria of built up area and developmental infrastructure and could be considered for classification as falling under CRZ-II area.

However, the Kerala Government shall provide all the infrastructure facility in the proposed area as per the norms of Municipality and shall prepare detailed Disaster Management and Mitigation Plans. The areas specified by the Dept of Atomic Energy in the proposed aforementioned 66 Coastal Panchayats shall not be categorized as CRZ-II, and shall be classified as CRZ-IIIA or CRZ-IIIB, as per the norms, and such areas shall be contiguous in nature. The Kerala Government agreed to abide by the decision of Ministry in this regard.

#### 4.7 Status of updation / revision of CZMPs of all Coastal States / UTs based on provisions of the CRZ Notification, 2019

The Ministry of Environment, Forest and Climate Change issued the Coastal Regulation Zone Notification, 2019 vide GSR 37(E), dated 18/01/2019. This notification at para no.6 prescribes that that all coastal States and Union territory administrations shall revise or update their respective coastal zone management plan (CZMP) framed under CRZ Notification, 2011 number S.O.19(E), dated 6<sup>th</sup> January, 2011, as per provisions of this notification and submit to the Ministry of Environment, Forest and Climate Change for approval at the earliest and all the project activities attracting the provisions of this notification shall be required to be appraised as per the updated CZMP under this notification and until and unless the CZMPs is so revised or updated, provisions of this notification shall not apply and the CZMP as per provisions of CRZ Notification, 2011 shall continue to be followed for appraisal and CRZ clearance to such projects.

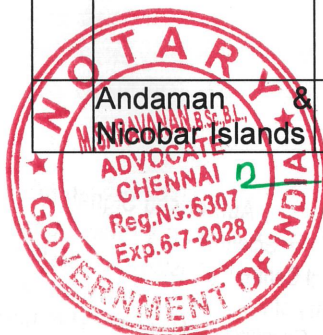


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It further prescribes that the CZMP may be prepared or updated by the coastal State Government or Union territory by engaging reputed and experienced scientific Institution(s) or the Agencies including the National Centre for Sustainable Coastal Management (NCSCM), Chennai, of Ministry of Environment, Forest and Climate Change and in consultation with the concerned stakeholders. To facilitate the coastal States/UTs, the Ministry issued 'Guidelines for updation of Coastal Zone Management Plan prepared as per CRZ Notification, 2011 to align it with CRZ Notification, 2019', on 26/06/2019 and circulated to all Coastal States / UTs Management Authorities.

The NCZMA reviewed the State-wise status and desired to know that likely date of completion of the task. The status as informed by the States during meeting is as under:

Sl. No.	State/UT	Status of Draft CZMP 2019	Agency preparing CZMP-2019	Timeline stipulated by the NCZMA to complete draft CZMP
1	Maharashtra	Mumbai city, Mumbai sub-Urban: Approved by NCZMA Other 5 Districts: Public hearing completed and recommended by TSC	NCSCM	Completed October 2022
2	Odisha	Approved by NCZMA	ORSAC/SAC	Completed
3	Andhra Pradesh	Mapping completed Public Hearing to be conducted	NCSCM	October 2022
4	Karnataka	Mapping Completed Public Hearing completed	NCSCM	Recommended by NCZMA.
5	Puducherry	Mapping completed Public Hearing to be conducted	NCSCM	4 Months
6	Daman & Diu	Mapping completed Public Hearing to be conducted	NCSCM	4 Months
7	Tamil Nadu	Mapping completed Public Hearing to be conducted	NCSCM	4 Months
8	Gujarat	In progress	NCSCM	Sept. 2022 (For 7 Districts) October 2022
9	Kerala	In progress. Being monitored by Kerala High Court.	NCESS	December 2022
10	West Bengal	In progress Public Hearing completed	IESWM	December 2022
11	Goa	Pending	Not known	CZMP - 2011 recommended by NCZMA. Prepare CZMP, 2019 by December 2022
	Andaman & Nicobar Islands	• Great Nicobar (ICRZ)- Approved by NCZMA	NCSCM	Completed



		<ul style="list-style-type: none"> <li>Little Andaman Island (ICRZ)</li> </ul>		Recommended by NCZMA
12	Andaman & Nicobar Islands	<ul style="list-style-type: none"> <li>South Andaman (ICRZ)</li> <li>Middle Andaman (ICRZ)</li> <li>Baratang (ICRZ)</li> <li>North Andaman (ICRZ)</li> <li>Rutland Island (ICRZ)</li> <li>Kamorta Island (ICRZ)</li> <li>Swaraj Dweep (ICRZ)</li> <li>Car Nicobar Island (ICRZ)</li> <li>Shaheed Dweep (IIMP)</li> <li>Long Island (IIMP)</li> <li>Aves Island (IIMP)</li> <li>Smith Island (IIMP)</li> <li>Flat Bay (IIMP)</li> </ul> <p>(Maps submitted to ANZMA for Public Hearing).</p>		2 Months
13	Lakshadweep Islands	Revision of IIMPs of Suheli, Kadamat & Minicoy Islands in progress.	NCSCM	2 Months

After detailed deliberations, the NCZMA felt that the progress of preparation of CZMP 2019 by all other Coastal States / UTs is very slow and directed that it should be completed by December, 2022.

## 5. Any other item with the permission of the Chair

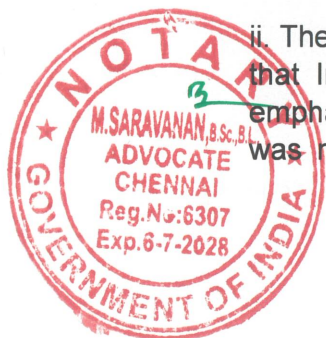
### 5.1 Guideline / template for preparation of IIMPs of smaller islands having area less than 10 ha.

The Director, NCSCM informed that the Guideline / template for preparation of IIMPs of smaller Islands having area less than 10 ha. shall be prepared and submitted to the Ministry within 10 days.

### 5.2 Other suggestion / decision during the meeting:

i. The Member Secretary, NCZMA informed that the CRZ clearances are being processed through PARIVESH portal. All the State CZMAs have been given with the login of PARIVESH and that this has further streamlined the procedure and brought in more transparency and efficiency in the system. The Ministry vide OM dated 26/04/2022 has issued the CRZ workflow clarifying the procedure for Clearance of Permissible Activities as per the CRZ / IPZ Notification, 2011 and similar procedure shall be made available under CRZ / ICRZ Notification, 2019 shortly.

ii. The Chairperson while concluding the meeting informed the Authority Members that India is taking up the G-20 Presidency this year and it would inter-alia emphasize on Sustainable Ocean Development as one of the subject matters. It was mentioned that the Ministry had undertaken many initiatives focusing on



beach cleaning and that the Hon'ble MEF had recently flagged a campaign regarding the same in Puducherry. Ministry would be taking up many more activities on beach cleaning in collaboration with MoES under 'Swachh Sagar Surakshit Sagar' Campaign in coming days. All CZMAs were directed to take up similar activities in all the beaches in their areas.

iii. The Secretary (EF&CC) and Chairperson also invited the State Government to participate actively in the upcoming National Conference of Environment Ministers during 23-24 September 2022 at Kevadia, Gujarat and share the best practices in their States.

The meeting ended with Vote of Thanks of the Chair.

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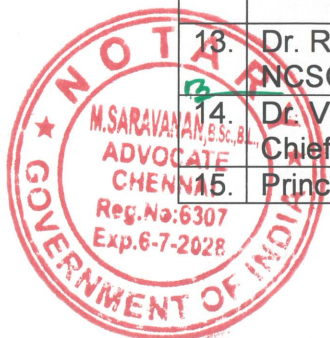


  
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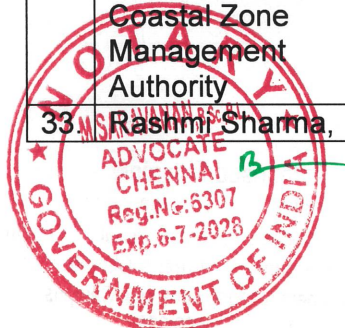
Annexure

**LIST OF PARTICIPANTS ATTENDED THROUGH HYBRID MODE (PHYSICAL / VIDEO CONFERENCING) OF THE 45<sup>TH</sup> MEETING OF THE NATIONAL COASTAL ZONE MANAGEMENT AUTHORITY (NCZMA) HELD ON 1<sup>ST</sup> SEPTEMBER, 2022 AT NEW DELHI**

Sl. No.	Name of Participant	Organization	E-mail
1.	Ms. Leena Nandan, Secretary (EF&CC)	MoEFCC, New Delhi	secy-moef@nic.in
2.	Shri Tanmay Kumar, Additional Secretary	MoEFCC, New Delhi	tanmay.kumar-rj@gov.in
3.	Dr. Sujit Kumar Bajpayee, Joint Secretary and Member Secretary NCZMA	MoEF&CC, New Delhi	sujit.kumar@gov.in
4.	Dr. P.K. Dinesh Kumar, Chief Scientist, NIO, Kochi and Expert Member	National Institute of Oceanography (NIO), Kochi, CSIR, Ministry of Science and Technology	pkdineshkumarnio@gmail.com
5.	Ms. R.Purvaja, Director, NCSCM	NCSCM, MoEF&CC, Chennai	<a href="mailto:purvaja.ramachandran@gmail.com">purvaja.ramachandran@gmail.com</a> , <a href="mailto:purvaja@ncscm.res.in">purvaja@ncscm.res.in</a>
6.	Sh. M.Dharma Raj	NCSCM, MoEF&CC, Chennai	9483958013
7.	Sh. A.K.Agrawal	Representative of Central Ground Water Authority	9755036012
8.	Sunil Palmidi, Representative of Government of Kerala	Government of Kerala	palmidisuneel@gmail.com
9.	Chief Secretary, Government of Kerala	Government of Kerala	chiefsecy@kerala.gov.in
10.	Representative of Government of Karnataka	Govt of Karnataka	rdekwr2010@gmail.com
11.	Chief Secretary- Andaman & Nicobar	Andaman & Nicobar Government	cs-andman@nic.in
12.	Vijay Kumar, IAS, MSPCB,	Maharashtra State Pollution Control Board, Govt of Maharashtra	Cotadpl2021@gmail.com
13.	Dr. R. Ramesh, NCSCM, Chennai	NCSCM, Chennai	rramesh@ncscm.res.in
14.	Dr. Venu V, Addl. Chief Secretary	Government of Kerala	venu@nic.in
15.	Principal Secretary,	Government of	Secyenv-



	Karnataka	Karnataka	fee@karnataka.gov.in
16.	Addl. Chief Secretary, Forest & Env. Department, Gujarat	Government of Gujarat	secfed@gujarat.gov.in
17.	Representative of Government of Kerala	KCZMA	librakalai@gmail.com
18.	Representative of IESWM	IESWM	Crzcell.ieswm@gmail.com
19.	DS Suresh Babu, Representative of NCESS	NCESS	Dss.babu@ncess.gov.in
20.	Director of Environment, Tamil Nadu	Government of Tamil Nadu	tamilnadudoe@gmail.com
21.	BP Mohanty, ADG(IFY), Representative of ICAR	ICAR, New Delhi	<a href="mailto:Bimalmohanty12@gmail.com">Bimalmohanty12@gmail.com</a>
22.	Regional Director, Udupi, Tamil Nadu	Government of Tamil Nadu	Udupi3crz@gmail.com
23.	Representative of PCZMA	Government of Puducherry	Dste.pon@nic.in
24.	Representative of Odisha CZMA	Government of Odisha	Oczma1@gmail.com
25.	Representative of Ministry of Home Affairs	Ministry of Home Affairs, New Delhi	Harjotsandhu.9@gov.in
26.	Member Secretary, MCZMA	Government of Maharashtra	Dir1.mev-mh@nic.in
27.	Special Secretary, Environment & CC	Government of Tamil Nadu	Spsecy1@gmail.com
28.	Representative of Space Application Centre(SAC)	Ahmedabad, Gujarat	ratheeshr@sac.isro.gov.in
29.	Shri M.V.Ramana Murthy, Director, NCCR	NCCR, Chennai	mvr@nccr.gov.in
30.	Secretary, Environment Department, Govt of West Bengal	Government of West Bengal	Secretary.envn.wb33@gmail.com
31.	Representative of West Bengal, CZMA	Government of West Bengal	wbsczma@gmail.com
32.	Member Secretary, Andhra Pradesh Coastal Zone Management Authority	Government of Andhra Pradesh	membersecretary@appcb.gov.in
33.	Rashmi Sharma,	SAC, Ahmedabad	rashmi@sac.isro.gov.in



	Representative of SAC	Gujarat	
34.	Addl. Chief Secretary, Government of Kerala	Government of Kerala	prsfee@gmail.com
35.	Shri Gokul R. Commissioner, Government of Karkanata	Government of Karnataka	seacsec@gmail.com
36.	Representative of Lakshadweep	Union Territory of Lakshadweep	Lakshadweep@nic.in
37.	Dr. H. Kharkwal Scientist 'E' (CRZ)	MoEF&CC, New Delhi	h.kharkwal@nic.in
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**MINUTES OF THE 46<sup>th</sup> MEETING OF THE NATIONAL COASTAL ZONE MANAGEMENT AUTHORITY (NCZMA) HELD ON 1<sup>st</sup> August, 2023 AT NEW DELHI**

The 46<sup>th</sup> meeting of the National Coastal Zone Management Authority (NCZMA) was held in the Ministry of Environment, Forest and Climate Change, New Delhi on 1<sup>st</sup> August, 2023 through Hybrid mode (Physical / Video Conferencing), under the Chairpersonship of Secretary, Ministry of Environment, Forest and Climate Change. The list of participants is at Annexure. The summary record of proceedings is as under:

**1. Opening remarks of the Chairperson**

Secretary (EF&CC) and the Chairperson of the National Coastal Zone Management Authority (NCZMA) in her opening remarks, stated that this Authority has been assigned with the task of taking measures for protection of Coastal and Marine Environment, co-ordination with CZMAs, approval of CZMPs, policy guidance and such other tasks. It was also mentioned that NCZMA has been repeatedly advising State Governments to finalise their respective CZMPs as per the 2019 notification. However, as on date, only Odisha, Karnataka, 2 district of Maharashtra (Mumbai City and Mumbai Sub-Urban), and Great Nicobar, Little Andaman have finalised their CZMP / ICRZP, and proposals of 5 districts namely Raigad, Ratnagiri, Sindhudurg, Thane and Palghar of from Maharashtra were being considered in the meeting.

The issue of violations of CRZ regulations in coastal areas and role of CZMAs in containing the same was also flagged. It was directed that the CZMAs need to take strict action against violations of CRZ regulations as per the powers already delegated to all Coastal State / UTs under Section 5, Section 10 and Section 19 of the Environment (P) Act, 1986.

Thereafter, further deliberations were initiated by Member Secretary as directed by the Chair on the agenda items.

**(ii) Details of Proposals and Agenda by the Member Secretary**

Joint Secretary (CRZ), MoEF&CC and Member Secretary, NCZMA took up the Agenda items to be discussed during the meeting.

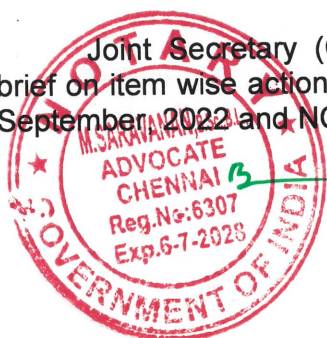
**2. Confirmation of the Minutes of the 45<sup>th</sup> Meeting of the National Coastal Zone Management Authority (NCZMA) held on 1<sup>st</sup> September, 2022 at MoEF&CC, New Delhi through Hybrid mode.**

The NCZMA, noted that no comments had been received regarding the Minutes of the 45<sup>th</sup> Meeting of the National Coastal Zone Management Authority (NCZMA) held on 1<sup>st</sup> September, 2022 and confirmed the same.

**3. Item wise Action taken on decisions taken in the 45<sup>th</sup> NCZMA held on 1<sup>st</sup> September, 2022**

Joint Secretary (CRZ), MoEF&CC and Member Secretary, NCZMA presented brief on item wise action taken report on the last meeting of the 45<sup>th</sup> NCZMA held on 1<sup>st</sup> September, 2022 and NCZMA noted that all required actions have been taken.

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#### 4. Consideration of proposals:

With the permission of the Chairperson, discussions on each agenda item were taken up *ad-seriatim*.

#### 4.1 Coastal Zone Management Plan of 5 districts namely Raigad, Ratnagiri, Sindhudurg, Thane and Palghar of Maharashtra as per CRZ Notification, 2019

1. The Ministry of Environment, Forest and Climate Change, Government of India, issued Coastal Regulation Zone (CRZ) Notification, 2019 in supersession of CRZ Notification, 2011 *vide* G.S.R.37 (E) dated 18/01/2019, declaring the designated areas as Coastal Regulation Zone (CRZ), with a view to conserving and protecting the unique environment of coastal stretches and marine areas, besides providing livelihood security to the fisher communities and other local communities in the coastal areas and to promote sustainable development based on scientific principles taking into account the dangers of natural hazards, sea level rise due to global warming.

2. As per the provisions of the CRZ Notification, 2019, Government of Maharashtra *vide* agreement dated 03/07/2019 have engaged M/s National Centre for Sustainable Coastal Management (NCSCM), Chennai, which is an authorized agency approved by the Ministry, for preparation of the Coastal Zone Management Plan (CZMP).

3. NCSCM, Chennai completed the preparation of draft CZMP of five Districts of Maharashtra namely Raigad, Ratnagiri, Sindhudurg, Thane and Palghar on 1:25000 scale as per the guidelines of CRZ Notification 2019. The same has been deliberated by Technical Scrutiny Committee meeting held at NCSCM, Chennai on 08/07/2021; wherein the committee has recommended the draft CZMPs.

4. Further, the draft CZMPs had been examined by Maharashtra SCZMA in its 159<sup>th</sup> meeting held on 22/07/2022. After detailed discussion and deliberations, it was decided to recommend the final draft CZMP to Government of Maharashtra for onward submission to MoEFCC for approval by NCZMA.

5. Director, Environment & Climate Change, Government of Maharashtra *vide* letter dated 25/11/2022 requested the Ministry to place the proposal before the NCZMA.

6. On perusal of the of draft CZMPs submitted, the Ministry, *vide* letter dated 06/02/2023, requested the Government of Maharashtra to incorporate the shoreline management plan and Eco-Sensitive Zones in the draft CZMPs w.r.t. Ministry's OM dated 08/09/2022 and 26/10/2021 respectively.

7. In consultation with NCSCM, Chennai, Government of Maharashtra *vide* letter dated 23/05/2023 submitted the revised draft CZMPs (1:25000) including the ESZ areas and Shoreline Change maps for Five districts namely Raigad, Ratnagiri, Sindhudurg, Thane and Palghar to the Ministry for approval under CRZ Notification, 2019.

8. Principal Secretary and Chairman, Maharashtra Coastal Zone Management Authority (MCZMA) made a presentation on the Coastal Zone Management Plans (CZMPs) of five Districts namely Raigad, Ratnagiri, Sindhudurg, Thane and Palghar in the State of Maharashtra. It was informed that these plans had undergone Public Consultation and had been duly approved by the State Government. It was also informed

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that objections / suggestions received from various stakeholders had been examined and suitably incorporated, as admissible. It was further informed by Director, NCSCM that the CZMPs of five districts namely Raigad, Ratnagiri, Sindhudurg, Thane and Palghar in the State of Maharashtra had been scrutinised by the Technical Scrutiny Committee (TSC) constituted for the task, at NCSCM, Chennai and were found to be in order. Director (NCSCM) also confirmed that shoreline change maps had also been included in the revised CZMP and proper shoreline management plan shall need to be prepared as per laid down procedure before any hard infrastructures are constructed in high eroding areas as per direction of Hon'ble NGT.

9. Based on the presentation made and deliberations held, the NCZMA recommended the CZMPs of 5 districts of Maharashtra namely Raigad, Ratnagiri, Sindhudurg, Thane and Palghar as per CRZ Notification, 2019 for approval by the Ministry, subject to the condition that proper shoreline management plan shall need to be prepared before any hard infrastructures are constructed in high eroding areas.

#### 4.2 Rectification of CRZ Classification on CZMP Map No. OD 90, Sheet No. F 45-P6/SW covering areas of Subarnarekha Port- amendment in CZMP of Odisha as per CRZ Notification, 2019

1. Government of Odisha (GoO), *vide* letter dated 12/04/2022 had submitted a proposal for Rectification of CRZ Classification on CZMP Map No. OD 90, Sheet No. F 45P6/SW covering areas of Subarnarekha Port- amendment in CZMP of Odisha as per CRZ Notification, 2019 based on the representation dated 18/02/2021 from the Chief Projects of Subarnarekha Port Private Limited.
2. MoEF&CC had accorded EC and CRZ Clearance to M/s Subarnarekha Port Private Limited *vide* letter dated 21/03/2012 for construction of all weather Multipurpose Port near Subarnarekha River at Choumukh Village, Balasore District, Odisha. Thereafter, the validity had been extended *vide* letter dated 23/05/2019.
3. National Institute of Oceanography (NIO), Goa an authorised agency of MoEF&CC, did the demarcation of High Tide Line, Low Tide Line and CRZ mapping for this proposal. The report states that the proposed post construction area does not fall under environmentally sensitive areas like natural Parks, Sanctuaries, Mangroves, Coral reefs or areas rich in genetic diversity.
4. However, based on the CZMP prepared under CRZ Notification, 2019 for the entire State of Odisha, it had been noted that substantial part of the port area i.e., about 692 acres, out of the 915 acres of the allotted land for port development, Master Plan and the road connectivity fall in CRZ-IA area i.e., Ecologically Sensitive area due to the presence of Sand Dunes, Mangroves and Horseshoe Crab habitat as per the ESA maps of NCSCM.
5. During, the preparation of CZMP-2019, the Project Proponent submitted a representation dated 22/02/2021 in this regard and the matter has been deliberated by the Technical Scrutiny Committee (TSC) in its meeting held on 10/03/2021; wherein the Committee recommended that the matter may be taken up further on case by case basis.



6. In this regard, based on representation dated 18/02/2021 from M/s Subarnarekha Port Private Limited, the Forest, Environment & Climate Change Department, Govt. of Odisha constituted a team *vide* letter dated 20/09/2021 to make site inspection w.r.t. existing geomorphological characters / ecologically sensitivity of the area vis-à-vis the characters that has been considered to classify the area as CRZ-IA.

7. The Committee conducted a field survey on 28/10/2021 and 29/10/2021 and submitted the findings to the EF&CC Department, Govt. of Odisha.

8. The brief of the observations of the team are as follows:

**A. Horse Shoe Crabs:**

CZMP 2011 and 2019: In the CZMP 2011 and 2019 map the area from Dagara Beach to Chaumukh Beach is marked as CRZ-IA due to the presence of Horse Shoe Crabs and their habitat.

**Observation of the Team:**

During the field visit, the Team did not notice any live horse shoe crabs or carcasses of Horseshoe Crabs or their habitats along the sea coast from Dagara Beach to Chaumukh Beach and on the riverbed of the right bank of the Subarnarekha River up to Kankadapal. During the course of discussion with the local villagers and fisherman they confirmed that they have never witnessed horseshoe crab in the above mentioned study area. In the published papers and report there is mention that Horse Shoe Crabs might have renounced the area due to disturbance to the habitat.

**B. Mangroves**

CZMP 2011 and 2019: In the CZMP 2011 and 2019 map OD-90, Sheet no. F45P6/SW the patches of area from the river bank of Subarnarekha are demarcated as blue circle marked as A, B, C, D & E of the study area are classified as CRZ-IA due to the presence of Mangroves.

**Observation of the Team:**

Based on the observations made by the Team during site visit, no mangroves were found in the area marked as A, D & E patches and only few mangrove saplings were observed in B & C patches.

**C. Sand Dunes**

CZMP 2011 and 2019: In the CZMP 2011 and 2019 map the area from Dagara Beach to Chaumukh Beach are marked within yellow circles are classified as CRZ-IA i.e. Ecologically Sensitive Area due to the presence of Sand Dunes.

**Observation of the Team:**

It was observed by the Team during site visit from Dagara Beach to Chaumukh Beach and up to the mouth of Subarnarekha River that the beach is devoid of any active sand dunes but there are flattened beach ridge running parallel to shoreline. The flattened land has developed on the Palaeo beach ridge and is becoming flatter over the years and no active sand dunes were observed. The Team also mentioned that the beach ridge might have been marked as sand dunes based on the interpretation from satellite imagery and classified as CRZ 1A.

9. The Team observed that one small stretch of 200m of accumulated sand at approximately 2 km from the Subarnarekha River Mouth which may be classified as Sand Dune. The leeward side of the dunes has a typical slip face and the windward side is apparently steeper.



10. Further, the matter has been examined by OCZMA in its 40<sup>th</sup> meeting held on 30/03/2022 and the Authority decided to recommend the proposal to NCSCM, Chennai for further verification and ground truthing as per the Annexure-IV Para (7) "Revision of Coastal Zone Management Plan" of CRZ Notification, 2019.

11. Accordingly, proposal was submitted to the NCSCM *vide* letter dated 07/04/2022 and OCZMA, *vide* letter dated 12/04/2022, requesting the Ministry to direct NCSCM to have fresh look for reviewing & consequent change in CZMP map no. OD90 (Sheet No. D 45-PS/SW) as the entire development of the port is dependent on the CRZ Classification of that area. In view of this, the Ministry *vide* letter dated 12/05/2022 sought comments from NCSCM.

12. In response to the aforesaid letter, site inspection was carried out by the Scientists of NCSCM Chennai and OSAC, Bhubaneswar on 27/05/2022. After site inspection, NCSCM requested the Authority for submission of a report from PCCF Wildlife regarding the status of horse shoe crab habitat within the Subarnarekha port area.

13. PCCF (WL), Odisha *vide* letter dated 16/09/2022 stated that there was no presence or habitat of Horse Shoe Crab along the sea coast from Dagara Beach to Chaumuk Beach. The report was also forwarded to NCSCM for necessary rectification of the map.

14. Accordingly, NCSCM, Chennai submitted the draft revised map No. 90 *vide* email dated 02/11/2022 for views and comments of Odisha CZMA. The draft revised map prepared by NCSCM has been communicated to Subarnarekha Port authority for their observation and OCZMA also submitted some comments.

15. NCSCM *vide* email dated 28/11/2022 submitted the rectified draft CZMA Map No. 90 and the same has been examined by OCZMA in its 43<sup>rd</sup> meeting held on 30/11/2022; wherein the authority noted that the revised map is in order and acknowledged the fact that as per Ministry's guidelines, an elaborate process has been followed for rectification of the map.

16. Accordingly, OCZMA decided to recommend the draft revised map to NCSCM for finalization and further submission to MoEF&CC for consideration of approval.

17. Thus, in accordance with para 6, page 7 of the Ministry's OM dated 26/06/2019, the revised/rectified draft CZMP map No. OF 90 had been submitted to the Ministry for approval.

18. Para 6 of the GUIDELINES FOR UPDATION OF COASTAL ZONE MANAGEMENT PLAN (CZMP) PREPARED AS PER CRZ NOTIFICATION, 2011 TO ALIGN IT WITH CRZ NOTIFICATION, 2019 prescribes that

*"(i) Whenever there is a doubt or a likely disparity noticed in the CZMP, the concerned State or Union territory Coastal Zone Management Authority shall refer the matter to MoEFCC for a modification/rectification of the CZMP along with valid reasons for the same. The MoEFCC shall refer the matter to the National Centre for Sustainable Coastal Management (NCSCM) for verification based on latest satellite imagery and ground truthing for possible modification/rectification in the CZMP.*



(ii) *The rectified map shall be submitted to Ministry of Environment, Forest and Climate Change for consideration of approval."*

19. The Special Secretary and Member Secretary, Odisha Coastal Zone Management Authority (OCZMA) made an online presentation on the rectification of CRZ Classification on CZMP Map No. OD 90, Sheet No. F 45-P6/SW covering areas of Subarnarekha Port-amendment in CZMP of Odisha as per CRZ Notification, 2019 and the same was recommended by the OCZMA in its meeting held on 30/11/2022.

20. It was further informed by Director, NCSCM that the ground truthing was undertaken by NCSCM team along with representatives of OCZMA / OSAC on 27<sup>th</sup> and 28<sup>th</sup> May 2022, based on the recommendation of OCZMA the project was found to be in order.

21. Based on the presentation made and deliberations held, in acceptance of ground truthing done by the NCSCM and statement made by Director (NCSCM), the NCZMA recommended the rectification of CRZ Classification on CZMP Map No. OD 90, Sheet No. F 45-P6/SW covering areas of Subarnarekha Port - amendment in CZMP of Odisha as per CRZ Notification, 2019.

#### **4.3: Status of updation/revision of CZMPs of all Coastal States/UTs based on provisions of the CRZ Notification, 2019**

1. The Ministry of Environment, Forest and Climate Change issued the Coastal Regulation Zone Notification, 2019 *vide* GSR 37(E), dated 18/01/2019. This notification at para no.6 prescribes that all Coastal States and Union territory administrations shall revise or update their respective coastal zone management plan (CZMP) framed under CRZ Notification, 2011 number S.O.19(E), dated 6<sup>th</sup> January, 2011, as per provisions of this Notification and submit to the Ministry of Environment, Forest and Climate Change for approval at the earliest and all the project activities attracting the provisions of this notification shall be required to be appraised as per the updated CZMP under this Notification and until and unless the CZMPs is so revised or updated, provisions of this notification shall not apply and the CZMP as per provisions of CRZ Notification, 2011 shall continue to be followed for appraisal and CRZ clearance to such projects.

2. It further prescribes that the CZMP may be prepared or updated by the coastal State Government or Union territory by engaging reputed and experienced scientific institution(s) or the agencies including the National Centre for Sustainable Coastal Management (NCSCM), Chennai, of Ministry of Environment, Forest and Climate Change and in consultation with the concerned stakeholders. To facilitate the coastal States/UTs, the Ministry have issued 'Guidelines for updation of Coastal Zone Management Plan prepared as per CRZ Notification, 2011 to align it with CRZ Notification, 2019', on 26/06/2019 and circulated to all Coastal States / UTs Management Authorities.

3. In the 45<sup>th</sup> meeting held on 01/09/2022, the NCZMA desired that the concerned State Government / Union Territory Administration shall expedite the updation / revision of CZMPs and directed that the same should be completed by December, 2022. However, progress is very slow.

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*Signature* Authorised Signatory  
Scientist - G & Division Chair  
National Centre for Sustainable Coastal Management  
Ministry of Environment, Forest & Climate Change  
Government of India, Anna Uni. Campus  
Chennai - 600 025

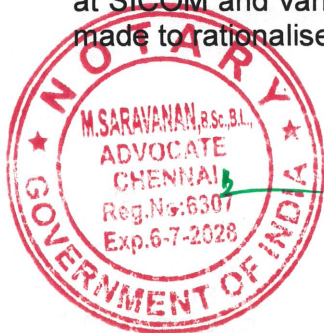
4. After deliberation, NCZMA directed that all Coastal States / UTs whose CZMP / ICRZP are yet to be finalised as per CRZ Notification 2019, must complete the same within two months. It was also directed that if CZMPs as per CRZ Notification, 2019 are not submitted within given time-line of two months, no projects i.e. Private / Government should be considered for CRZ clearance as per CRZ Notification 2011 in such areas.

#### 4.4: Public Accounts Committee (PAC), based on C&AG Report No.4 of 2022.

1. NCZMA was apprised in detail about the findings and recommendations of C&AG Report No. 4 of 2022 and further development in this regard.

2. It was apprised that the report of the Comptroller and Auditor General (CAG) of India on Conservation of Coastal Ecosystems of Ministry of Environment, Forest and Climate Change, Report No.4 of 2022 (Performance Audit) during the period 2015-2020 had been received/downloaded from CAG Portal wherein the following major recommendations have been made:

- i. SCZMAs and NCZMAs may be made as permanent bodies with full time members to carry out all the mandated activities for protecting the coastal environment.
- ii. The DLCs may be formed and reconstituted without delay in all the relevant districts. The composition of DLCs may be inclusive in nature representing all the relevant stakeholder sectors.
- iii. MoEF&CC needs to ensure that the NCZMA/SCZMAs share information regarding their discussions/minutes of meetings with the public in a uniform manner. Interactive Grievance Redressal Mechanism may be adopted by the SCZMAs.
- iv. The Ministry may ensure that the PP carry out in-depth ecological evaluation of the project environment before granting the clearances to the Projects as well as enforce the practice of cumulative assessments already defined in the EIA Notification, 2006.
- v. MoEF&CC may ensure that the PPs submit a viable EMP addressing all the risks to the environment and the EMP along with the impact prediction analyses are largely coherent. Also, the mitigation proposals may be clearly brought out in the EMP and cost.
- vi. MoEF&CC may revisit the roles and composition of different agencies to strengthen the post clearance monitoring.
- vii. Expert cells, which are well versed in GIS tools, may be created in DLCs to effectively and efficiently monitor the changing landscape on the coastline and track irregular developments. Presence of such a surveillance mechanism would not only track irregular activities but would also serve as a deterrence tool.
- viii. The State Governments may make necessary efforts for mapping and preparation of Management Plans for the coral reefs, turtle nesting sites etc.
- ix. Efforts may be made by MoEF&CC to notify the IMPs for Ecologically Sensitive Areas at the earliest.
- x. MoEF&CC should ensure deploying sufficient manpower with technical expertise at SICOM and various institutes strengthened under the project. Efforts should be made to rationalise the manpower deployment to ensure optimum utilisation.



- xi. MoES and MoEF&CC may review the stakeholder mapping to ensure the inclusion of all relevant institutions with respect to SDG 14 targets.
- xii. Localisation of the indicators should be prioritised in the stakeholder states by ensuring formulation of District Indicator Frameworks in the states.

3. Accordingly, Report of the Comptroller and Auditor General of India on Conservation of Coastal Ecosystems [Report No. 4 of 2022 (Performance Audit)] has been examined in the Ministry and it has been found that majority of the issues were related to States/Project Proponent and compliance monitoring by IRO's of MoEF&CC.

4. The Action Taken Report (ATR) was prepared based on the information received from the Coastal States/Project Proponent/IRO's of MoEF&CC and submitted to Lok Sabha Secretariat *vide* Ministry's letter dated 18/11/2022. In addition, directions have also been issued to all coastal states/project proponent/ IRO's for compliance of recommendations of CAG report.

5. Subsequently, the PAC took oral evidence on the matter on 05/12/2022 and called for updated action taken report on the issues. It was suggested that comments may be obtained from the respective Coastal States and the same may be incorporated in the action taken note. Further, the Ministry was requested to provide replies on additional points raised by the Hon'ble Chairperson and members of the Public Accounts Committee (2022-23) during the sitting of PAC held on 05/12/2022.

6. Accordingly, updated ATR and replies to queries raised by the Hon'ble Chairperson and members of the Public Accounts Committee (2022-23) had been submitted to Lok Sabha Secretariat *vide* Ministry's letter dated 18/11/2022.

7. Thereafter, a Study visit was also undertaken on 06/03/2023 by the Public Accounts Committee (PAC) in Mahabalipuram in respect of "Conservation of Coastal Ecosystems" based on C&AG Report No.4 of 2022; wherein questionnaire was sent to Ministry asking for submission of replies. On perusal of the questionnaire it was found that majority of the issues pertain to projects in Tamil Nadu/TNSCZMA. The questionnaire also highlighted some general concerns related to CRZ and also issues related with Odisha and West Bengal.

8. In this regard, based on the input received from Tamil Nadu and other coastal states, final reply has been prepared and is under process for approval.

9. After detailed deliberations, the NCZMA directed as under:

- i. All the Coastal States/ UTs should expedite the compliance of CAG recommendations.
- ii. Strict action has to be taken on each violation case reported in CAG report or otherwise.
- iii. Action compliance report needs to be submitted to Ministry by each coastal State / UTs as per the direction issued by the Ministry.
- iv. The monitoring and compliance of CRZ projects directly related to coastal States / UTs be strengthened.



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 Authorised Signatory  
 Scientist - G & Division Chair  
 National Centre for Sustainable Coastal Management  
 Ministry of Environment, Forest & Climate Change  
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- v. All coastal State / UTs should be called to be present in the next PAC meeting to appraise the PAC on the status of action taken against violation as flagged in PAC report.

#### 4.5: Status of Action taken on violation cases by States/UTs as per the CRZ Notification by State Coastal Zone Management Authorities

1. The instant matter pertains to status and action taken on violation cases of CRZ Notification 2011/2019.
2. The MS apprised the NCZMA that based on the input received from different coastal states/ UTs in response to a parliament question during August 2022, it has come to the notice of Ministry that there are 1878 reported cases of violation in different coastal states/ UTs during last five years. State wise numbers of violation cases reported during the last five years are as under:

Sl. No.	Name of the Coastal State / UTs	Number of Violation Cases
1.	Goa	974
2.	Gujarat	39
3.	Karnataka	101
4.	Kerala	45
5.	Maharashtra	556
6.	Odisha	43
7.	Andhra Pradesh	NIL
8.	Tamil Nadu	84
9.	West Bengal	28
10.	Puducherry	07
11.	Daman&Diu	01
12.	Lakshadweep	Nil
13.	Andaman & Nicobar	Nil
<b>Total</b>		<b>1878</b>

3. It was also apprised that the Ministry has issued OM dated 22/08/2022 to all Coastal States to take action on violation of the provision of CRZ Notification under the provision of Environment Protection Act, 1986.
4. It was also apprised that the Ministry had empowered the CZMAs under Section 5, Section 10 and Section 19 of the Environment (Protection) Act, 1986 to enforce and monitor the provisions of the CRZ Notification *vide* Notification dated 30/09/2022.
5. Further, in order to streamline the action against the violation cases, a meeting was also held on 07/02/2023 under the chairmanship of JS (CRZ). The meeting was attended by the officials from all 13 coastal States/UTs and deliberation was made w.r.t. action required to be taken in cases of violation of the CRZ Notifications.
6. After detailed discussion inter-alia following decisions have been taken:
  - i. Detailed procedure being followed by States/ UTs for identification and handling of CRZ violation cases be provided to Ministry.



- ii. SCZMA, being primarily responsible for enforcement of provisions of CRZ notification, should take prompt action on issues related to CRZ violations as per powers delegated under EPA 1986.
- iii. The status of action taken on violation case by DLC/ DCZMC be reviewed regularly by SCZMA, at least once in two months, and quarterly report on the same is sent to ministry for appraisal to NCZMA.
- iv. Nature of reported cases be analysed by SCZMAs to work out a targeted sensitization programme for minimising violation case.
- v. SCZMs to respond to the references forwarded by Ministry/ NCZMA on priority.

7. Subsequently, Minutes of the said meeting was issued to Member Secretaries of all the Coastal states/UTs vide OM dated 11/02/2023; wherein Member Secretaries are requested to take action on the violation cases as per the law and submit the action taken report to the Ministry at the earliest to place the matter before the next NCZMA.

8. Thereafter, reminder vide OM dated 10.04.2023 followed by a DO letter dated 07/06/2023 have also been sent to all the Coastal states/UTs. However, no reply has been received by the Ministry from the States/ SCZMAs.

9. The Member Secretary (NCZMA) made a presentation on Status of Action taken on violation cases by Status/UTs as per the CRZ Notification by SCZMA. After detailed deliberations, the NCZMA directed all the Coastal States/ UTs as under:

- i. All coastal State / UTs should take strict action on violation cases and action report to be forwarded on quarterly basis to Ministry.
- ii. All coastal State / UTs should be directed to be present in the next PAC meeting to appraise the PAC on the status of action taken against violation cases as flagged in PAC report.
- iii. The Ministry shall convene a meeting with Chief Secretaries of all Coastal State / UTs to review the status on action taken by States/ UTs on violation cases.

#### Item No. 5: Any other item with permission of Chair

##### 5.1: Status of Seven Authorized Agencies and need for authroising more institute/ agencies

1. The Ministry of Environment, Forest and Climate Change (MoEF&CC) has authorized seven institutes/agencies for demarcation of the High Tide Line (HTL), Low Tide Line (LTL) and Coastal Regulation Zone (CRZ) as under:

- i. Space Applications Centre (SAC), Ahmedabad
- ii. National Centre for Earth Science Studies (NCESS), Trivandrum
- iii. Institute of Remote Sensing (IRS), Anna University, Chennai
- iv. Institute of Environmental Studies & Wetland Management (IESWM), Kolkata
- v. National Institute of Oceanography (NIO), Goa/ Mumbai
- vi. National Institute of Ocean Technology (NIOT), Chennai
- vii. National Centre for Sustainable Coastal Management (NCSCM), Chennai



*S. Puraj*

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2. Government of Kerala has requested the Ministry to include Kerala State Remote Sensing and Environment Centre (KSREC) for CRZ mapping at Cadastral Scale as the approved mapping agency for CRZ mapping in the State. Karnataka also mentioned that they had sent a proposal for authorising Karnataka State Remote Sensing Applications Centre (KRSAC).

3. It was also informed that as per the CRZ notification 2019, the following, amongst others, are the requirements for CRZ clearance for permissible and regulated activities.

- CRZ map in 1:4000 scale, drawn up by any of the agencies identified by the Ministry of Environment, Forest and Climate Change *vide* its Office Order Number J-17011/8/92-IAIII, dated the 8<sup>th</sup> August 2019, using the demarcation of the HTL or LTL, as carried out by NCSCM.
- Project layout superimposed on the CRZ map duly indicating the project boundaries and the CRZ category of the project location as per the approved Coastal Zone Management Plan under this notification.
- The CRZ map normally covering 7 km radius around the project site also indicating the CRZ-I, II, III and IV areas including other notified ecologically sensitive areas.
- CRZ report of the project.

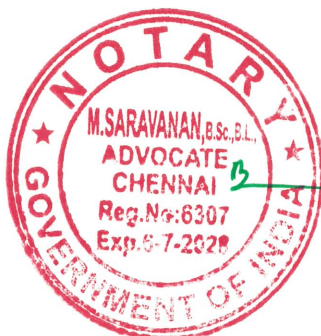
4. It was noted that out of authorized seven institutes/agencies only 3 Institutes are actively making CRZ maps and its related report and 2 Institutes are involved in some cases and 2 Institutes are recently not making any report map etc.

5. Member Secretary (NCZMA) briefed regarding the Status of seven Authorized Agencies and others issues before the NCZMA. After detailed deliberations, NCZMA directed NCSCM to examine the technical competency of both the institutes i.e. Kerala State Remote Sensing and Environment Centre (KSREC) and Karnataka State Remote Sensing Applications Centre (KRSAC) and send a report to Ministry.

6. Further, NCZMA opined that more Institutes are needed to be authorized for demarcation of the High Tide Line (HTL), Low Tide Line (LTL) and Coastal Regulation Zone (CRZ) and preparation of CRZ maps, CZMP as per CRZ Notification etc. and requested all SCZMAs to send recommendation for other Institutes working in the field for consideration by Ministry. The proposal is to be sent within one month and same shall be examined by NCSCM through Technical Scrutiny Committee (TSC) for further action by Ministry.

The meeting ended with Vote of Thanks of the Chair.

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 Ministry of Environment, Forest & Climate Change  
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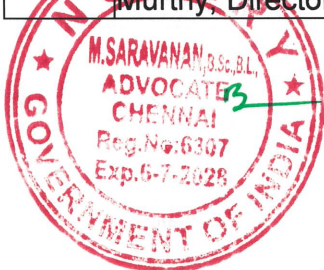
ANNEXURELIST OF PARTICIPANTS ATTENDED THROUGH HYBRID MODE (PHYSICAL/VIDEO CONFERENCING) OF THE 46<sup>TH</sup> MEETING OF THE NATIONAL COASTAL ZONE MANAGEMENT AUTHORITY (NCZMA) UNDER THE CHAIRMANSHIP OF SECRETARY, EFCC HELD ON 1<sup>ST</sup> AUGUST, 2023

Sl. No.	Name of Participant	Organization	E-mail
1.	Ms. Leena Nandan, Chairperson and Secretary (EF&CC)	MoEFCC, New Delhi	secy-moef@nic.in
2.	Shri Tanmay Kumar, Additional Secretary	MoEFCC, New Delhi	tanmay.kumar-rj@gov.in
3.	Dr. Sujit Kumar Bajpayee, Joint Secretary and Member Secretary, NCZMA	MoEFCC, New Delhi	sujit.baju@gov.in
4.	Shri Pravin Darade, Principal Secretary	Environment, Government of Maharashtra	psec.env@maharashtra.gov.in
5.	Shri Abhay Pimparkar, Member Secretary	Director, Env. &CC, Maharashtra	Dir1.meh-mh@nic.in
6.	Shri Kartikeye Longhe	Field Officer MPCB	-
7.	Shri Rupesh Mahale	Project Officer, MCZMA	-
8.	Shri Anand Billade	Project Officer, MCZMA	-
9.	Dr. Murugesan Special Secretary & Member Secretary	Government of Odisha	-
10.	Shri Harjot Singh Sandhu, Deputy Secretary	MHA, New Delhi	harjotsandhu.9@gov.in
11.	Senior Environment Officer, West Bengal	Government of West Bengal	environmentwb@gmail.com
12.	Chairman, SEIAA,	Government of Karnataka	msseiaakarnataka@gmail.com
13.	Representative of Pollution Control Board	Government of Andhra Pradesh	itcell-ee1@appcb.gov.in
14.	Representative of GIS Cell, Institute of Environmental Studies & Wetland Management	Government of West Bengal	crzcell.ieswm@gmail.com
15.	Representative of UT Administration of A&N Islands	UT Administration of A&N Islands A & N Islands	asga.and2018@gmail.com



  
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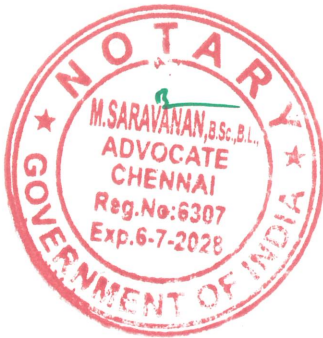
16.	Representative of Kerala State IT Mission,	Government of Kerala	ksitm6569@gmail.com
17.	Member Secretary Gujarat Coastal Zone Management Authority	Government of Gujarat	Gittesneha@gmail.com
18.	Representative of Gujarat Coastal Zone Management Authority	Government of Gujarat	nischal.joshi2@gmail.com
19.	Representative of Goa Coastal Zone Management Authority	Government of Goa	goacoastalzone@gmail.com
20.	Member Secretary, Goa Coastal Zone Management Authority	Government of Goa	gittesneha@gmail.com
21.	Principal Secretary, Forest & Environment Department	Government of Gujarat	secfed@gujarat.gov.in
22.	Representative of Lakshadweep Coastal Zone Management Authority	UT Administration of Lakshadweep	31smsa.63@gmail.com
23.	Dr. Purvaja R., Director, NCSCM, Chennai	NCSCM, Chennai	purvaja@ncscm.res.in
24.	Samagra Shiksha Lakshadweep	UT Administration of Lakshadweep	31smsa.63@gmail.com
25.	Representative of Andhra Pradesh, Pollution Control Board	Andhra Pradesh Pollution Control Board	ltcell-ee1@appcb.gov.in
26.	Principal Secretary, Environment, Government of Karnataka	Government of Karnataka	secyenv-fee@karnataka.gov.in
27.	Shri R. Gokul Representative of SEAC	SEAC	seacsec@gmail.com
28.	Representative of Tamil Nadu Coastal Zone Management Authority,	Govt. of Tamil Nadu	tamilnadudoe@gmail.com
29.	Dr. A. Muthamma, IAS Secretary	Secretary, Transport	secytran@py.gov.in
30.	Dr. S Ghosh, ADG	ICAR, New Delhi	subhadeep_1977@yahoo.com
31.	Representative of Environment, Forest and Climate Change, Government of Odisha	Government of Odisha	muru6994@gmail.com
32.	Dr. M. V. Ramana Murthy, Director, NCCR	NCCR	mvr@nccr.gov.in



33.	Member Secretary, Daman & Diu Coastal Zone Management Authority	UT Administration of Daman & Diu	ms-ddczma@ddd.gov.in
34.	Shri Suneel Pamidi, Member Secretary, Kerala Coastal Zone Management Authority	Government of Kerala	pamidisuneel@gmail.com
35.	Representative of West Bengal Coastal Zone Management Authority	Government of West Bengal	wbsczma@gmail.com
36.	Dr. H. Kharkwal Scientist 'E' CRZ	MoEF&CC	h.kharkwal@nic.in
37.	Dr. J. D Marcus Scientist 'D' CRZ	MoEF&CC	m.knight@gov.in
38.	Dr. Ragavan P. Scientist 'B' CRZ	MoEF&CC	ragavan.p@gov.in

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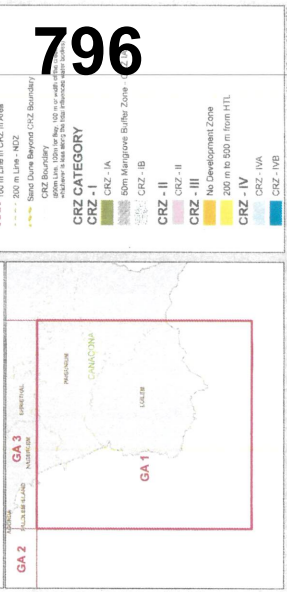
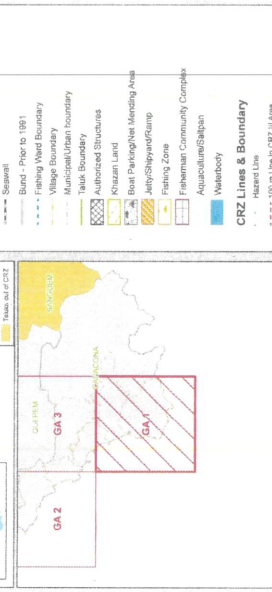
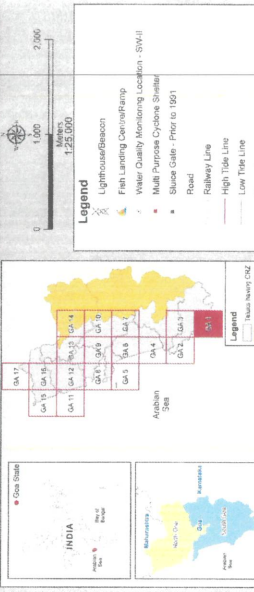
  
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 Scientist - G & Division Chair  
 National Centre for Sustainable Coastal Management  
 Ministry of Environment, Forest & Climate Change  
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 Cell : 9841081607



COASTAL ZONE MANAGEMENT PLAN  
GOA  
Sheet No: D 43 I (NW)  
Projection: UTM Datum: WGS 1984  
Map No: GA 1



796

**DATA SOURCE**

- VI Department of Fisheries - Goa
- VI Department of Forests - Goa
- VI Department of Water Resources - Goa
- VI Department of Agriculture and Animal Husbandry and Fisheries - Goa
- VI Department of Public Health - Goa
- VI Department of Urban Infrastructure - Goa
- VI Department of Transport and Roadways - Goa
- VI Department of Energy and Power - Goa
- VI Department of Information and Public Relations - Goa
- VI Department of Labour - Goa
- VI Department of Land - Goa
- VI Department of Law - Goa
- VI Department of Planning - Goa
- VI Department of Revenue - Goa
- VI Department of Social Welfare - Goa
- VI Department of Tourism - Goa
- VI Department of Veterinary and Animal Husbandry - Goa
- VI Department of Water Resources - Goa
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- VI Department of Revenue - Goa
- VI Department of Social Welfare - Goa
- VI Department of Tourism - Goa
- VI Department of Veterinary and Animal Husbandry - Goa
- VI Department of Water Resources - Goa

CRZ - Coastal Regulation Zone NZZ - No Development Zone DSE - Development of Settlement & Land Profile

**PREPARED AS PER COASTAL REGULATION ZONE NOTIFICATION, 2011**

Sanitized by: *Saravani*  
Certified by: *Saravani*  
Concurred by: *Saravani*  
Approved by: *Saravani*

Prepared by: *Saravani*  
National Centre for Sustainable Coastal Management (Ministry of Environment, Forest & Climate Change)

Department of Environment, Forest & Climate Change  
Government of Goa  
Scientist - G & Division Chair



**NATIONAL GREEN TRIBUNAL  
(WESTERN ZONE BENCH)  
NEW ADMINISTRATIVE BUILDING, 1<sup>ST</sup> FLOOR, B WING, CAMP, PUNE  
ADVANCE CAUSE LIST OF PUNE ZONAL BENCH**

Date: 27<sup>th</sup> February, 2026  
Time: 10:30 A.M

HON'BLE MR. JUSTICE DINESH KUMAR SINGH  
JUDICIAL MEMBER

HON'BLE DR. SUJIT KUMAR BAIJAYEE  
EXPERT MEMBER

THROUGH PHYSICAL HEARING (WITH HYBRID OPTION)

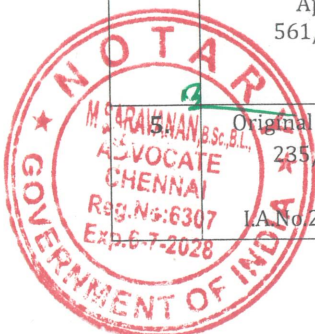
Join from the Meeting Link

<https://ngt-pune.webex.com/ngt-pune/j.php?MTID=mb693f714e9d24e28c765b9f82ea0acf3>

Meeting Number: 2516 716 8696

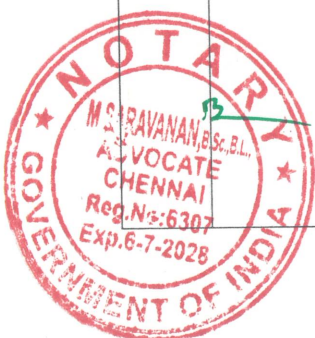
Meeting Password: 88278997#

S.NO.	CASE NO.	PARTIES	COUNSEL FOR PARTIES
<b>FOR ADMISSION</b>			
1.	Original Application No. 21/2026(WZ)	Ashok Tarachand Ukrani V/s MPCB & Ors.	Mr. Shiriram Pingle, Adv. for Applicant.
<b>FOR FURTHER CONSIDERATION</b>			
2.	Original Application No. 146/2025(WZ)	Sagar Kantilal Devre V/s State of Maharashtra & Ors.	Applicant in-person Mr. Raghunath Mahabal, Adv. for Applicant.  Remarks: Letter with order dt.11.12.2025 & sent to R.3 MCGM by email & RPAD dt.19.01.2026. Report awaited.
3.	I.A. No. 30 /2025(WZ) IN Appeal No. 12/2025(WZ)	Samita Rajendra Patil V/s Union of India &Ors.	Adv. Shiriram S Kulkarni, Mr. Sujay Palshikar for Appellant. Mr. Pushkal Mishra, Adv. for R.1 & R.5 Adv Manasi Joshi for R 2, 3, 3A, 4 Adv Yatin Malvankar for R.6 & 7 M/s. Navdeep Vora & Associates, Mr. Meet Vora, Ms. Bhakti Gandhi, Adv. for R.8 Ms. Aarti Bhosle, Adv. Gaikwad, Ms. Prajakta for R 9 & 10(pg 1062)  Remarks: Additional affidavit filed by Appellant.
4.	I.A. No. 693/2025(WZ) I.A.no.852/2025(WZ) In Appeal No. 561/2025(WZ)	Ashokkumar Manjibhai Bambhania V/s Gujarat Emt. Impact Assessment Authority & Ors.	Ms. Jyoti Padwal, Dvipakalp Kolekar, Vijay Telang, Adv. for Appellant. Mr. Maulik Nanavati, Adv. for R.1  Remarks: Application of Amendment not filed.
5.	Original Application No. 235/2024 (WZ) In I.A.No.292/2025(WZ)	Vanashakti & Anr. V/s State of Maharashtra & Ors.	Mr. Zaman Ali, Adv. for Applicant. Ms. Manasi Joshi for R 5 Adv Aniruddha Kulkarni R 1(b) & 2 Ms. Sonal Valvi, ACF, Thane, R.3



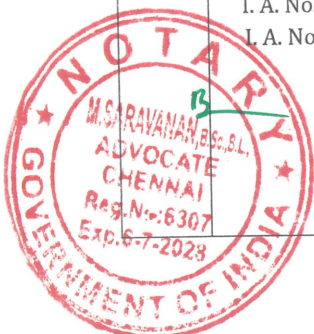
Authorised Signatory  
S. S. Srinivasan & Division Chair  
National Centre for Sustainable Coastal Management  
Ministry of Environment, Forest & Climate Change  
Government of India, Anna Uni. Campus

	I.A.No.293/2025(WZ) I.A.No.429/2025(WZ)		Mr. Saurabh Kulkarni, Adv. for R.6  Mr. Shivshankar Swaminathan, Ms. Nimeet Sharma, M/s MZM legal LLP for R7 to 11.
6.	Appeal No. 08/2023(WZ)	Thomas Fernandes & Ors V/s The Goa Coastal Zone Management Authority & Ors	Mr. Jitendra Supekar & Shivshankar Swaminathan, Advs. for Appellant.  Ms. Supriya Dangare, Adv. for R-1 & 2 Mr. Aagney Sail Adv. for R.3 & 9  Remarks:
7.	Original Application No. 40/2025(WZ)	Go Green Foundation Trust & Anr. v/s Union of India & Ors.	Mr. Nitin Lonkar, Ms. Sonali Suryavanshi, Ms. Pradnya Bheke, Adv. for Applicant. Mr. Pushkar Mishra, Adv. for R.1 Ms. Manasi Joshi, Adv. for MPCB Mr. Kunal Yeole, Adv. for R.5 Mr. Raghunath. B. Mahabal, Adv. for R.6 Mr. Aniruddha Kulkarni, Adv. for R.3/ SEIAA.  Remarks: Reply affidavit not filed by R.1, 3, 5 & 6. Letter with order dt.08.01.2026 & sent to R.2 by email & RPAD dt.29.01.2026.
8.	I.A.No.879/2025(WZ) In Appeal No.636/2025(WZ)	Mr. Rajesh Zila Pomburpekar V/s GCZMA & Ors.	Mr. Deepak Gaonkar, Akhil Govenkar, Dattaraj Gawas, Prasad Bhatlekar, Samir Gaonkar, Adv. for Appellant. Mr. Gajesh Tari, Adv. for R.1  Remarks: Notice prepared & sent to Appellant by email dt.5.02.2026. Service affidavit not filed.
9.	I.A.No.877/2025(WZ) In Appeal No.637/2025(WZ)	Mr. Sharan Mukund Madgaonkar V/s GCZMA & Ors.	Mr. Deepak Gaonkar, Akhil Govenkar, Dattaraj Gawas, Prasad Bhatlekar, Samir Gaonkar, Adv. for Appellant. Mr. Gajesh Tari, Adv. for R.1  Remarks: Notice prepared & sent to Appellant by email dt.5.02.2026. Service affidavit not filed.
10.	Original Application No. 198/2023(WZ) I.A 293/2024 (WZ)	Narayan Shivaji Gund V/s MPCB & Ors	Mr. Tanaji Gambhire & Mr. Vijay Mhaske, Adv. for Applicant.  Ms. Manasi Joshi Adv. for R 1 Mr. Aniruddha Kulkarni for R 3 R 4 , 6 , 7 Ex parte Mr. Saurabh Kulkarni, Adv. for R.2  Remarks: Rejoinder filed by Applicant. Rejoinder/reply not filed by R.1 ICT final Report not submitted.



Authorised Signatory  
 National Centre for Sustainable Coastal Management  
 Ministry of Environment, Forest & Climate Change  
 Government of India, Anna Uni. Campus

11.	Original Application No. 172/2024(WZ)	Vanshakti & Anr V/s Maharashtra Coastal Zone Management Authority &Ors.	<b>Adv. Zaman Ali, Mr. Mohammad Abdi, for Applicant</b>  Mr. Aniruddha Kulkarni Adv for R.1, 5,6,8 Adv. Nitin Deshpande for R.4 Adv Rahul Garg for R.7, 10 Adv Saurabh Kulkarni for R11 <b>Remarks:</b>
12.	Appeal No.617/2025(WZ)	Jay Jalaram Quarry Works Pvt. Ltd. V/s SEIAA, Gujarat	<b>Mr. Satyam Y. Chhaya &amp; Ms. Garima Malhotra, Adv. for Appellant.</b>  Mr. Maulik Nanavati Adv. for SEIAA, Gujarat.  <b>Remarks: Reply not filed by SEIAA, Gujarat.</b>
<b>FOR FURTHER ORDER</b>			
13.	Original Application No. 42/2023(WZ)  <i>190</i> <i>05</i> <i>172</i>	Mr. Oswald Fernandes & Anr V/s The GCZMA Through its Member Secretary & Ors.  <i>24th April</i>	<b>Mr. Aagney Sail, Adv. for Applicant.</b>  Ms. Supriya Dangare, Adv for GCZMA <b>Mr. Shivan Desai, Mr. S. Swaminathan, Mr. Jatin Ramaiya, Adv for R-5</b> <b>Mr. Shrikrishna Kachave, Mr. Pushkal Mishra, Adv. for R.2/ MoEF &amp; CC.</b> Mr. Manik Mahapatra, officer holding for R.3.
<b>FOR FINAL HEARING</b>			
14.	Original Application No. 141/2024(WZ) I.A. 217/2024(WZ)  I.A. 247/2024(WZ) I.A. 269/2024(WZ) I.A. 290/2024(WZ)	Prakash Agrawal V/s Mathias Construction Pvt. Ltd. &Ors.	<b>Applicant in-person</b> Mr. Tanaji Gambhire , Vijay Mhaske, Adv. for Applicant.  Mr. Shivshankar Swaminathan, Mr. Siddharth Sardesai, Adv for R.1 to 4  <b>Mr. P. Kamat, Ms. Pranita Gawandi, Nikita Gauns, Adv. for R.11</b> Mr. Pushkal Mishra, Adv. for R.5 Mr. Manish Salkar, Adv. for R.7 & 8 Mr. Shubham Priolkar, Adv. for R.9 Mr. Pronoy Kamat, Ms. Pranita Gawandi, Adv. for R.11  <b>Remarks: R.1 to 4 &amp; 7 reply affidavit not filed.</b>
15.	Original Application No. 25/2023 (WZ) I. A. No. 139/2023(WZ) I. A. No. 150/2023(WZ)	Dileep B. Nevatia V/s Union of India &Ors	Applicant-in- Person <b>Mr. Om Shankar Shrivastav, Adv for R 1</b> Mr. Aniruddha Kulkarni Adv for R2 Mr. Sameer Khale & Prakash Shejal, Adv. for R4 & R.7  <b>Mr. Divyansh Shah, Mr. Saket Mone &amp; Ms. Anchita Nair, Advs. M/s Vidhi Partners R-8 to 12.</b>



			Remarks: Adjournment received from R.4 & 7 Reply affidavit filed by R.4
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Note: For correction, updating in the present cause list please contact and send email in advance to the Registry on [ngt-pune@gov.in](mailto:ngt-pune@gov.in)

For orders, cause list and other information please visit our website: [www.greentribunal.gov.in](http://www.greentribunal.gov.in)

For detailed Standard Operating Protocol for Virtual Video Conferencing in NGT please visit our link: [https://greentribunal.gov.in/sites/default/files/all\\_documents/SOPngt.pdf](https://greentribunal.gov.in/sites/default/files/all_documents/SOPngt.pdf)

The lawyers/litigants desirous of participating personally in VC hearings are required to send request at [ngt-pune@gov.in](mailto:ngt-pune@gov.in) in advance, giving their names, case title, case number, date of hearing, email IDs, mobile numbers, etc.

#### INSTRUCTIONS FOR SMOOTH VC HEARINGS

While joining, the VC room, enter details only in the following format:

Item No. (XX) – (NAME) – (PARTY)

e.g.

Item 2 – Name – Petitioner

Item 4 – Name – Adv. for Resp. 2 & 4

Item 7 – Name – Adv for SPCB

Item 1 – Name – DM for State of xyz

After joining, ensure that –

**VIDEO is always on OFF mode AND MIC is always on MUTE mode**

Video should be switched ON only by the parties to a case, when the concerned Item No. is called for hearing.

Mic should be UNMUTED only by the party speaking.

Switching On the Video or UNMUTING the Mic otherwise will disturb the hearing of ongoing matters.

#### Note 1

A prayer for adjournment will be considered as per Office Order No. NGT/PB/RG/2018/134 dated 20.02.2020.

#### Note 2

As indicated in the Office Order No. NGT/PB/RG/2018/135 dated 20.02.2020, reports received in the matters are uploaded on the Website of NGT for access by all concerned. Non-availability of such report with party shall not be accepted as denial of opportunity or a ground for adjournment.

#### Note 3

As indicated in the notice no. NGT/WZB/Pune/288/2022 dated 21.05.2022, Parties and Advocates are hereby informed that in case they want their matter/s to be heard urgently they may make mention it before the Hon'ble Bench between 10:30 – 10:35 A.M.



**M. SARAVANAN, B.Sc., B.L.,**  
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